

Policy Document - Terms and Conditions of your policy

Policy Certificate - ICICI Pru Elite Life II

In this Policy, the investment risk in investment portfolio is borne by the Policyholder.

Unique Identification Number (UIN) allotted by Insurance Regulatory and Development Authority (IRDA)

UIN number: ICICI Pru Elite Life II: 105L141V01

In this policy, the investment risk in investment portfolio is borne by the policyholder. In this document, "you" or "your" will refer to the Policyholder or the Proposer i.e. the owner of this policy and "we", "us", "our", "insurer" or "the Company" will refer to ICICI Prudential Life Insurance Company Limited, or any of its successors.

1. Product charges

Premium Allocation Charge	Premiums are allocated to the Funds after deducting the Premium Allocation Charges shown below. The charges shown are as percentages of premium. Five Pay and Regular Pay:																				
	<table border="1"> <thead> <tr> <th>Premium Payment Mode / Policy year</th> <th>Year 1-3</th> <th>Year 4-5</th> <th>Year 6 onwards</th> </tr> </thead> <tbody> <tr> <td>Annual</td> <td>4%</td> <td>4%</td> <td>2%</td> </tr> <tr> <td>Half Yearly and Monthly</td> <td>4%</td> <td>3%</td> <td>2%</td> </tr> </tbody> </table>	Premium Payment Mode / Policy year	Year 1-3	Year 4-5	Year 6 onwards	Annual	4%	4%	2%	Half Yearly and Monthly	4%	3%	2%								
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A discount of 1% in the premium allocation charge in Year 1 is given to customers who buy directly from the Company's website. One Pay: Single Premium: 3% A discount of 0.5% in the premium allocation is given to customers who buy directly from the Company's website. All Top-up premiums are subject to an allocation charge of 2%.																					
Policy Administration Charge	The Policy Administration Charge will be levied monthly. The Policy Administration Charge is as set out below: Five Pay and Regular Pay:																				
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Fund Management Charge (FMC)	<table border="1"> <thead> <tr> <th>Fund</th> <th>Fund Management Charge per annum (% of Fund Value)</th> </tr> </thead> <tbody> <tr> <td>Multi Cap Growth Fund</td> <td rowspan="5">1.35%</td> </tr> <tr> <td>Multi Cap Balanced Fund</td> </tr> <tr> <td>Bluechip Fund</td> </tr> <tr> <td>Maximiser V</td> </tr> <tr> <td>Opportunities Fund</td> </tr> <tr> <td>Income Fund</td> <td></td> </tr> <tr> <td>Money Market Fund</td> <td>0.75%</td> </tr> <tr> <td>Discontinued Policy Fund (DP Fund)</td> <td>0.50%</td> </tr> </tbody> </table> This will be charged daily by adjustment to the Net Asset Value (NAV).	Fund	Fund Management Charge per annum (% of Fund Value)	Multi Cap Growth Fund	1.35%	Multi Cap Balanced Fund	Bluechip Fund	Maximiser V	Opportunities Fund	Income Fund		Money Market Fund	0.75%	Discontinued Policy Fund (DP Fund)	0.50%						
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5 and onwards	NIL	NIL																			
AP: Annual Premium SP: Single Premium FV is the Fund Value on the Date of Discontinuance No discontinuance charge is applicable for Top-up premiums.																					

Mortality Charges	Mortality Charge will be calculated on the Sum at Risk described below: Sum at Risk = Highest of,
	<ul style="list-style-type: none"> Sum Assured, including Top-up Sum Assured, if any (reduced by applicable partial withdrawals), Fund Value (including Top-up Fund Value, if any), Minimum Death Benefit
	Less <ul style="list-style-type: none"> Fund Value (including Top-up Fund Value, if any) Mortality Charge will be deducted on a monthly basis by redemption of units. Mortality Charges will be deducted until the earlier of intimation of death of the Life Assured and the end of the policy term. The Mortality Charges are given in Annexure III

Some of the charges may be revised from time to time, subject to regulatory approval. For details, please refer to Annexure II.

2. Free look period (15/30 days refund policy)

You have an option to review the policy post receipt of the policy document. If you are not satisfied with the terms and conditions of this policy, please return the policy document to us for cancellation within:

- 15 days from the date you received it, if your policy is not purchased through Distance Marketing*
- 30 days from the date you received it, if your policy is purchased through Distance Marketing* a)

 On cancellation of the policy during the free look period, you shall be entitled to an amount which shall be equal to non-allocated premium plus charges levied by cancellation of units plus Fund Value at the date of cancellation less stamp duty expenses under the policy and expenses borne by us on medical examination, if any in accordance with the IRDA (Protection Of Policyholders' Interests) Regulations 2000. The policy will terminate on payment of this amount and all rights, benefits and interests under this policy will stand extinguished.

*Distance Marketing includes every activity of solicitation (including lead generation) and sale of insurance products through the following modes:

- (i) Voice mode, which includes telephone-calling
- (ii) Short Messaging service (SMS)
- (iii) Electronic mode which includes e-mail, internet and interactive television (DTH)
- (iv) Physical mode which includes direct postal mail and newspaper & magazine inserts and
- (v) Solicitation through any means of communication other than in person.

3. Benefits available under the policy

3.1 Maturity Benefit i. On survival of the Life Assured till the date of maturity, we will pay the Fund Value including Loyalty Addition, Wealth Boosters and Top-up Fund Value if any, provided the Policy has not already terminated. **ii.** On payment of Maturity Benefit, the policy will terminate and all rights, benefits and interests under the policy will be extinguished. **iii.** Maturity Benefit may be taxable as per prevailing tax laws.

3.2 Death Benefit i. Insured event is death of the Life Assured during the term of the policy. **ii.** On the death of the Life Assured during the term of the policy Death Benefit will be payable to the nominee **iii.** On death of the Life Assured, provided monies are not in the Discontinued Policy Fund (DP Fund), Death Benefit will be:
 Death Benefit = A or B or C whichever is highest

Where, A = Sum Assured, including Top-up Sum Assured if any, (reduced by applicable partial withdrawals, if any) and B = Fund Value including Top-up Fund Value if any, C = Minimum Death Benefit **iv.** The effect of partial withdrawal on the Sum Assured will be as stated in clause 3.9. **v.** For the purpose of this product, Sum Assured is deemed to include the Top-up Sum Assured, if any. **vi.** Minimum Death Benefit will be 105% of the total premiums paid including Top-up premiums, if any **vii.** On death of the Life Assured, before date of maturity, while monies are in the DP Fund, Death Benefit will be the DP Fund Value. **viii.** On payment of Death Benefit, the policy will terminate and all rights, benefits and interests under the policy will be extinguished. **ix.** Death Benefit may be taxable as per prevailing tax laws.

3.3 Loyalty Addition Loyalty Additions will be allocated as extra units at the end of every policy year, starting from the end of the sixth policy year, provided monies are not in the DP Fund. Each Loyalty Addition will be a percentage of the average of daily Fund Values including Top-up Fund Value, if any, in that same policy year as shown in the table below.

Policy Year	Loyalty Addition
6 to 10	0.30%
11 onwards	0.50%

An additional loyalty addition of 0.25% is paid every year from the end of year 6 if all premiums for that year have been paid. The additional loyalty additions will also be calculated as described above. Loyalty Addition, including additional loyalty additions, will be allocated among the funds in the same proportion as the value of total units held in each fund at the time of allocation. The allocation of Loyalty Addition units is guaranteed and shall not be revoked by us under any circumstances.

3.4 Wealth Boosters Wealth Boosters will be allocated as extra units at the end of every fifth policy year starting from the end of the tenth policy year. Each Wealth Booster will be equal to 1.50% of the average of the Fund Values including Top-up Fund Value, if any, on the last business day of the last eight policy quarters. Wealth Boosters will be allocated between the funds in the same proportion as the value of total units held in each fund at the time of allocation. The allocation of Wealth Booster units is guaranteed and shall not be revoked by us under any circumstances.

3.5 Non-negative clawback additions In the process to comply with the reduction in yield, we may arrive at specific non-negative claw-back additions, if any, to be added to the unit Fund Value, as applicable, at various durations of time after the first five years of the contract.

3.6 Switches i. If you select the Fixed Portfolio Strategy you have an option to switch units between the funds available under this plan. The option to switch units is not available if your monies are invested in the LifeCycle based Portfolio Strategy. **ii.** This is done by redeeming units from the first Fund and allocating the units in the second Fund, based on the Net Asset Value (NAV) of the relevant Funds. **iii.** There is no restriction on the number of switches you can make and all switches will be free. **iv.** Currently, the minimum amount per switch is ₹ 2,000/-. We may change this amount from time to time as per the rules of the company and subject to the Regulator's approval. **v.** Switches will not be allowed if monies are in the DP fund.

3.7 Top-ups i. You have an option to pay Top-up premiums any time during the term of the policy, except in the last five years before the date of maturity. **ii.** This will be subject to underwriting and provided you have paid all the due premiums under the policy. **iii.** Currently, the minimum Top-up premium is ₹ 2,000/- and we may change the same from time to time as per the rules of the Company and subject to prior approval of the Regulator. **iv.** The minimum and maximum Sum Assured multiples for Top-up premiums will be same as that for the One Pay Premium Payment Option. However, instead of age at entry, age at the time of paying the Top-up premium will be considered. **v.** There is a lock in period of five years for each Top-up premium from the date of payment of the Top-up premium for the purpose of partial withdrawals only. We may change the lock in period from time to time subject to the approval from the Regulator. **vi.** At any point during the term of the policy, the total Top-up premiums paid cannot exceed the sum of base premium(s) paid till that time.

3.8 Premium Redirection i. This facility is applicable only if you have opted for Fixed Portfolio Strategy, described in clause 5.1, and the monies are not in DP Fund. **ii.** This section is not applicable for One Pay premium payment option. **iii.** You have an option to specify the Funds and the proportion in which the future premiums are to be invested in the Funds at the inception of the policy. **iv.** At the time of subsequent premiums, you may change the proportion in which the said premiums are to be invested. Once you opt for this feature, the fund allocation will apply for all subsequent premiums. **v.** This option is available without any charge.

3.9 Partial Withdrawals i. Irrespective of the portfolio strategy you select, partial withdrawals will be allowed after completion of five policy years and subject to payment of all due premiums provided the monies are not in DP Fund. You will be entitled to make unlimited number of partial withdrawals as long as the total amount of partial withdrawals in a year does not exceed 20% of the Fund Value in a policy year. There is no charge for partial withdrawal. **ii.** The minimum partial withdrawal amount is ₹ 2,000. We reserve the right to change the minimum amount of partial withdrawal from time to time, subject to prior approval from the Regulator. **iii.** Partial withdrawals are allowed only if the Life Assured is at least 18 years of age. **iv.** For the purpose of calculating benefit payable on death, the following partial withdrawals will be reduced from Sum Assured: **a.** Where death of the Life Assured occurs before attaining age 60 years last birthday, partial withdrawals made in the two years immediately preceding the date of death. **b.** Where death of the Life Assured occurs after attaining age 60 years last birthday, partial withdrawals made after attaining age 58 years last birthday. **v.** Partial withdrawals will be made first from the Top-up Fund Value, as long as it supports the partial withdrawal, and then from the Fund Value built up from the base premium(s). **vi.** Partial withdrawal will not be allowed if it results in termination of the policy.

3.10 Increase or Decrease of Premium Increase or decrease of premium is not allowed under this policy.

3.11 Increase or Decrease of premium payment term i. This section is not applicable for One Pay premium payment option. **ii.** You will have the option to increase the Premium Payment Term by notifying us, provided all due premiums have been paid. **iii.** You will have the option to decrease the Premium Payment Term by notifying us, provided at least five years' premiums have been paid. **iv.** Increase or decrease in Premium Payment Term must always be in multiples of one year.

3.12 Increase or Decrease of Sum Assured i. Increase or decrease in Sum Assured will be allowed only on policy anniversaries, provided all due premiums till date have been paid and provided monies are not in DP fund. **ii.** Increase in Sum Assured is allowed, subject to underwriting, before the policy anniversary on which the life assured is aged 60 years completed birthday. The cost of any medical reports and charges will be borne by you and deducted by redemption of units. **iii.** Such increases would be allowed in multiples of ₹ 1,000 subject to maximum Sum Assured multiples as specified in Annexure VI. The multiple of ₹ 1,000 referred above may be changed from time to time as per the rules of the Company, subject to prior approval from the Regulator. **iv.** Decrease in Sum Assured is allowed subject to the minimum Sum Assured restrictions under the product. Such decreases would be allowed in multiples of ₹ 1,000. The multiple of ₹ 1,000 referred above may be changed from time to time as per the rules of the Company, subject to prior approval from the Regulator. **v.** Notwithstanding anything contained above in relation to the increase of Sum Assured, once you have opted for decreasing the Sum Assured, any subsequent increase may be subject to underwriting. You will have to bear the cost of medical reports and any other charges, as applicable.

3.13 Increase/ Decrease in Policy Term • You have the option to increase or decrease the policy term by notifying the Company. • Increase or decrease in policy terms is allowed subject to the policy terms allowed under the given policy • An increase in policy term is allowed, subject to underwriting. Sum Assured may increase subject to the minimum sum assured conditions. • On

decrease of policy term, Sum Assured will not reduce unless it is requested by you.

3.14 Settlement Option i. You have an option to receive the Maturity Benefit as a structured payout over a period of up to 5 years after maturity. This option has to be chosen prior to maturity. The payouts may be taken monthly (direct credits only), quarterly, half yearly or annually, all payable in advance. **ii.** The life insurance cover and rider cover shall cease on the original date of maturity. No other options available under the product shall be available. **iii.** The available number of units under the Policy shall be divided by the residual number of instalments to arrive at a number of units for each instalment. Further, in case of investment in more than one Fund, the number of units to be withdrawn shall be in the same proportion of the units held at the time of payment of each instalment. The value of the payments will depend on the number of units and the respective fund NAVs on the date of each payment. **iv.** The remaining Fund Value shall become payable in the event of death of the recipient of the Maturity Benefit during the settlement period. The Policy shall terminate on the said payment. **v.** The recipient of the Maturity Benefit has the option to take the remaining Fund Value as a lump sum payment at any time during the settlement period. The Policy shall terminate on the said payment. **vi.** During the settlement period the money remains invested in the respective funds and the investment risk in the investment portfolio is borne by the recipient of the Maturity Benefit. **vii.** Only the Fund Management Charge would be levied during the settlement period. No Loyalty Additions or Wealth Boosters will not be added during this period.

3.15 Riders i. The riders mentioned below are available under this Policy. **ii.** However the benefit under the Riders shall become payable only if the same are opted for and premiums for the same are duly paid. These will be recovered by redemption of units. **iii.** The Riders can be chosen at the inception of the Policy or at any Policy anniversary during the policy term, subject to underwriting. **iv.** The maximum amount of rider cover will be restricted to the Sum Assured of the base plan. **v.** For minor lives, rider cover will be available only on the Life Assured reaching age 18 last birthday. The riders that are offered under this Policy are: • Income Benefit Rider (IBR). The details of the riders are mentioned in Annexure V.

3.16 Loans We will not provide loans under this policy.

3.17 Change in Portfolio Strategy (CIPS) i. You have the option to switch amongst the two available Portfolio Strategies, Fixed Portfolio Strategy and LifeCycle based Portfolio Strategy. The option to switch Portfolio Strategy can be exercised only once every policy year provided the monies are not in DP Fund. This facility will be provided free of cost. **ii.** On moving to the LifeCycle based Portfolio Strategy, the existing Funds as well as all future premiums will be allocated between Multi Cap Growth Fund and Income Fund as per the LifeCycle schedule mentioned in clause 5.1. **iii.** On moving to the Fixed Portfolio Strategy, you must specify the proportions among the choice of funds available in which his existing funds and future premium should be invested.

4. Non forfeiture benefits

4.1 Surrender i. Surrender means voluntary termination of the policy by you. **ii.** Surrender during the first five policy years. During the first five policy years, on our receipt of intimation that you wish to surrender the policy, the Fund Value after deduction of applicable Discontinuance Charge, shall be transferred to the Discontinued Policy Fund (DP Fund). For treatment thereafter, please refer to the sections on treatment of the policy while monies are in the DP Fund, as described in Clause 4.3, and policy revival, as described in clause 4.4. If the policy is not revived, you or the nominee, as the case may be, will be entitled to receive an amount not less than the Fund Value, which was transferred to the DP Fund, on the earlier of death of the Life Assured and the expiry of the lock-in period. Currently the lock-in period is five years from policy inception. **iii.** Surrender after completion of five policy years. On surrender after the completion of the fifth policy year, you will receive the Fund Value including Top-up Fund Value, if any. No surrender penalty will be levied and policy surrender will extinguish all rights, benefits and interests under the policy. Please see Flowchart 1 in Annexure IV

4.2 Premium Discontinuance This section is applicable only for Five Pay and Regular Pay policies **a)** Premium discontinuance during the first five policy years. If a due premium has not been paid, we shall send you a notice within a period of fifteen days from the date of expiry of the grace period, requesting you to choose from the following options within a notice period of 30 days of receipt of such notice:

Option	Description	Treatment
(i)	Pay overdue premium within the notice period and continue the policy	The policy will continue with risk cover, benefits and charges, as per the terms and conditions of the policy.
(ii)	Discontinue the policy with monies moving to the DP Fund	On our receipt of this intimation, the Fund Value including Top-up Fund Value, if any, shall be credited to the DP Fund after deduction of applicable Discontinuance Charge. For treatment thereafter, please refer to the sections on treatment of the policy while monies are in the DP Fund, as described in clause 4.3 and policy revival, as described in clause 4.4.
No option is selected before the end of the notice period		Treatment will be as if option ii were selected.

Please see Flowchart 2.a. in Annexure IV.

b) Premium discontinuance after completion of the fifth policy year. If due premium has not been paid, we shall send you a notice within a period of fifteen days from the date of expiry of the grace period, requesting you to choose from the following options within a notice period of 30 days of receipt of such notice:

Option	Description	Treatment
(i)	Pay overdue premium within the notice period and continue the policy	The policy will continue with risk cover, benefits and charges, as per the terms and conditions of the policy.
(ii)	Surrender the policy	On our receipt of this intimation, you will be entitled to the Fund Value including Top-up Fund Value, if any.
(iii)	Convert the policy into a paid-up policy	The policy will continue with benefits and charges, as per the original terms and conditions of the policy, however you are not required to pay premiums. You will have the option of resuming payment of premiums before the end of the two year revival period.
(iv)	Continue the policy for a period of up to two years.	The policy will continue with benefits and charges as per the terms and conditions of the policy. On payment of overdue premiums before the end of this period, the policy will continue as per the policy terms and conditions. If the overdue premiums are not paid before the end of the two year revival period, then you will have the following two options: iv.a. Convert the policy into a paid-up policy. The treatment thereafter will be as described in option (iii) above. iv.b. Surrender the policy and receive the Fund Value including Top-up Fund Value, if any, at the end of the revival period. Thereafter this policy shall terminate and all rights, benefits and interests under this policy shall be extinguished.
No option is selected before the end of the notice period		Treatment will be as if option ii were selected.

Please see Flowchart 2. b. in Annexure IV.

4.3 Treatment of the policy while monies are in the DP Fund While monies are in the DP Fund: • Risk Cover and Minimum Death Benefit will not apply. • A Fund Management Charge of 0.50% p.a. of the DP Fund will be made. No other charges will apply. • From the date monies enter the DP Fund till the date they leave the DP Fund, a minimum guaranteed interest rate declared by IRDA from time to time will apply. The current minimum guaranteed interest rate applicable to the DP Fund is 4% p.a. • A revival period of two years from the Date of Discontinuance of the policy applies. The Date of Discontinuance of the policy is the date on which we receive intimation from you about discontinuance of the policy or surrender of the policy, or the expiry of the notice period, whichever is earlier. If the two year revival period is complete before the end of the fifth policy year and the policy has not been revived, the DP Fund Value will be payable to you at the end of the fifth policy year. Thereafter this policy shall terminate and all rights, benefits and interests under this policy shall be extinguished.

Option	Description	Treatment
(i)	Revive the policy by paying overdue premiums, if any	Treatment will be as described in clause 4.4.
(ii)	Stay invested in the DP Fund until the end of the lock-in period	Revival is possible any time before the completion of the fifth policy year. If the policy is not revived before the completion of the fifth policy year, the DP Fund Value will be payable to you at the end of the fifth policy year. Thereafter this policy shall terminate and all rights, benefits and interests under this policy shall be extinguished.
(iii)	Stay invested in the DP Fund with the option to revive before the end of the revival period	Revival is possible any time before the completion of the revival period. If the policy is not revived before the completion of the revival period, the DP Fund Value will be payable to you at the end of the revival period. Thereafter this policy shall terminate and all rights, benefits and interests under this policy shall be extinguished.
No option is selected before the end of the notice period		Treatment will be as if option (ii) were selected.

Please see Flowchart 3. b. in Annexure IV.

4.4 Policy revival In case of surrender or premium discontinuance during the first five policy years, you can revive the policy by paying overdue premiums, if any, within two years from the Date of Discontinuance. On revival, Discontinuance Charge previously deducted, will be added to the DP Fund Value and Policy Administration Charge and Premium Allocation Charge, if any, which were not collected while monies were in the DP Fund, shall be levied. Monies will be invested in the segregated fund(s) chosen by you at the NAV as on the date of such revival. On revival, you will resume the enjoyment of the risk cover and Minimum Death Benefit. For the purpose of this product, the treatment of withdrawal of surrender request in the first five policy years is the same as revival of a policy where premium is discontinued. In case of premium discontinuance after completion of five policy years, you can revive the policy within two years from the date of receipt of intimation that you wish to choose option (iv) described in Clause 4.2 (b). On revival, the policy will continue with benefits and charges, as per the terms and conditions of the policy. For the purpose of revival the following conditions are applicable: **a.** You, at your own expense, furnishes satisfactory evidence of health of the Life Assured, as required by us; **b.** Revival will be based on the prevailing Board approved underwriting policy. **c.** Revival of the policy may be on terms different from those applicable to the policy before the premiums were discontinued; Revival will take effect only on it being specifically communicated by us to the you. Any change in revival conditions will be subject to approval from the Regulator

5. Investment and Fund details

5.1 Fund details and name The accumulated premiums, less charges, will be invested in the following funds:

Fund Name, Objective and SFIN	Portfolio Allocation	% (Min)	% (Max)	Potential Risk-Reward Profile
i) Multi Cap Growth Fund: To generate superior long-term returns from a diversified portfolio of equity and equity related instruments of large, mid and small cap companies. SFIN : ULIF 085 24/11/09 LMCapGro 105.	Equity & equity related securities Debt Instruments Money Market & Cash	80% 0% 0%	100% 20% 20%	High
ii) Multi Cap Balanced Fund: To achieve a balance between capital appreciation and stable returns by investing in a mix of equity and equity related instruments of large, mid and small cap companies and debt and debt related instruments. SFIN : ULIF 088 24/11/09 LMCapBal 105.	Equity & equity related securities Debt Instruments Money Market & Cash	0% 20% 0%	60% 70% 50%	Moderate
iii) Bluechip Fund: To provide long-term capital appreciation from equity portfolio predominantly invested in large cap stocks. SFIN : ULIF 087 24/11/09 LBluChip 105.	Equity & equity related securities Debt Instruments Money Market & Cash	80% 0% 0%	100% 20% 20%	High
iv) Maximiser V: To achieve long-term capital appreciation through investments primarily in equity and equity-related instruments of large and mid cap stocks. SFIN : ULIF 114 15/03/11 LMaxis5 105.	Equity & equity related securities Debt Instruments Money Market & Cash	75% 0% 0%	100% 25% 25%	High
v) Opportunities Fund: To generate superior long-term returns from a diversified portfolio of equity and equity related instruments of companies operating in four important types of industries viz., Resources, Investment-related, Consumption-related and Human Capital leveraged industries. SFIN : ULIF 086 24/11/09 LOpport 105.	Equity & equity related securities Debt Instruments Money Market & Cash	80% 0% 0%	100% 20% 20%	High
vi) Income Fund: To provide accumulation of income through investment in various fixed income securities. The fund seeks to provide capital appreciation while maintaining a suitable balance between return, safety and liquidity. SFIN : ULIF 089 24/11/09 LIncome 105.	Debt Instruments Money Market & Cash	40% 0%	100% 60%	Low

Fund Name, Objective and SFIN	Portfolio Allocation	% (Min)	% (Max)	Potential Risk-Reward Profile
vii) Money Market Fund : To provide suitable returns through low risk investments in debt and money market instruments while attempting to protect the capital deployed in the fund. SFIN : ULIF 090 24/11/09 LMoneyMkt 105. In addition, on premium discontinuance or surrender during the first five policy years, as described in Clause 4.2 a, the monies will be moved to the Discontinued Policy Fund (DP Fund).	Debt Instruments	0%	50%	Low
	Money Market & Cash	50%	100%	
viii) Discontinued Policy Fund: SFIN : ULIF 100 01/07/10 LDiscont 105.	Money Market instruments Government securities	0%	40%	
		60%	100%	

Portfolio Strategy You can choose among the following asset allocation strategies: • LifeCycle-based Portfolio Strategy • Fixed Portfolio Strategy. You may opt into or out of a Portfolio Strategy during the policy term. You can only have your funds in one of the Portfolio strategies at any point in time. **i. LifeCycle-based Portfolio Strategy a.** Under this strategy, the Company's Multi Cap Growth Fund will be used for equity exposure and the Income Fund for debt exposure. **b.** The Fund Value will be allocated to the Multi Cap Growth and Income Fund as per the Policyholder's age as described in the following schedule.

Age (Last birthday)	0 – 25	26 – 35	36 - 45	46 – 55	56 – 65	66 – 80
Multi Cap Growth Fund	85%	75%	65%	55%	45%	35%
Income Fund	15%	25%	35%	45%	55%	65%

Under this strategy, you have the option to make Partial Withdrawals. Partial Withdrawals and different growth rates of the Multi Cap Growth and Income Fund may cause the actual fund weightings to differ from the above schedule. Since the objective is to allocate assets based on risk appetite at the current age, the Policyholder funds will be regularly rebalanced to achieve the above allocations. This will be done by automatic switching of units between the two funds at every policy quarter. During the last ten quarters of the Policy term, the exposure in the Multi Cap Growth Fund will be systematically reduced as per the Policyholder's age as described in the table below by automatic switches to the Income Fund. This is done so that the Fund Value at the time of maturity is not adversely affected by short term volatility in the equity market that Multi Cap Growth Fund invests in.

Age (Last birthday)	Multi Cap Growth Fund	Exposure in the last ten quarters prior to maturity										
		10	9	8	7	6	5	4	3	2	1	
From	To	85%	76.5%	68.0%	59.5%	51.0%	42.5%	34.0%	25.5%	17.0%	8.5%	0.0%
26	35	75%	67.5%	60.0%	52.5%	45.0%	37.5%	30.0%	22.5%	15.0%	7.5%	0.0%
36	45	65%	58.5%	52.0%	45.5%	39.0%	32.5%	26.0%	19.5%	13.0%	6.5%	0.0%
46	55	55%	49.5%	44.0%	38.5%	33.0%	27.5%	22.0%	16.5%	11.0%	5.5%	0.0%
56	65	45%	40.5%	36.0%	31.5%	27.0%	22.5%	18.0%	13.5%	9.0%	4.5%	0.0%
66	80	35%	31.5%	28.0%	24.5%	21.0%	17.5%	14.0%	10.5%	7.0%	3.5%	0.0%

ii. Fixed Portfolio Strategy Under this strategy, the Policyholder may choose to invest his or her money in any of the funds offered and in proportions of his or her choice. The available funds are described above. A Policyholder who chooses the Fixed Portfolio Strategy may avail of the Automatic Transfer Strategy described below. There would be no additional charge for selecting the Automatic Transfer Strategy. The Policyholder can choose to automatically transfer a fixed amount of his or her investments in the Money Market Fund or Income Fund to any one of the following funds: Opportunities Fund, Multi Cap Growth Fund, Maximiser V, or Bluechip Fund. This transfer will be done in equal instalments in not more than 12 monthly instalments. The Policyholder can opt for a transfer date of either 1st or 15th of every month. If the date is not mentioned, the funds will be switched on the 1st of every month. If the 1st or 15th of the month is a non-valuation date then the next working day's NAV will be applicable. At the time of transfer, the required number of units will be withdrawn from Money Market Fund or Income Fund, at the applicable unit value, and new units will be allocated in the chosen destination fund. The minimum transfer amount is ₹ 2,000. This value is subject to change from time to time as per the rules of the Company and subject to prior approval of IRDA. The Automatic Transfer Strategy will be renewed and will be regularly processed for the Policyholder till the Company is notified, through a written communication, to discontinue the same. The Automatic Transfer Strategy will not be applicable if the source Fund Value is less than the amount nominated for transfer.

5.2 Units The nominal value of the Units is ₹ 10 each. We allocate the Units in the manner described below and the allocations may be made up to 1/1000th of a Unit or such other fraction as per Board approved policy.

5.3 Net Asset Value (NAV) The Net Asset Value for the different Segregated Funds shall be

declared on a daily basis except on days on which the Banks or Exchange are closed or on account of political or economic 'Force Majeure' conditions or if permitted by the Regulator. The Net Asset Value of each Segregated Fund shall be computed as follows or by such other method as may be prescribed by regulation: [Market value of investment held by the Fund plus value of current assets less value of current liabilities and provisions] Divided by, Number of units existing under the Fund at valuation date, before any new units are created or redeemed

5.4 Risks of investment in the Funds i. Any investment in any of the Funds available under the policy is subject to market and other risks. **ii.** The investment risk in the investment portfolio is borne by you. **iii.** There is no assurance that the objectives of any of the Funds will be achieved.

iv. The NAV of any of the Funds may increase or decrease as per the performance of financial markets. **v.** The past performance of any of the Funds does not indicate the future performance of these Funds. **vi.** The name of the product and the Funds do not in any manner indicate the quality or their future prospects or the returns that can be expected from these Funds. **vii.** The Funds, except for DP Fund, do not offer a guaranteed or assured return.

5.5 Valuation date Valuation date is any date on which the NAV is declared by us.

5.6 Valuation of the Funds Valuation of Funds is the determination of the value of the underlying assets of the Funds. The valuation of the assets will be made as per the valuation norms prescribed by the Regulator and implemented by us.

5.7 Investment of the Funds We will select the investments, in accordance with its board approved investment policy, including derivatives and units of mutual Funds, of the Fund at our sole discretion subject to the investment objectives of the Fund and the applicable regulations in this regard.

5.8 Your rights with respect to the Funds This policy enables you to participate only in the investment performance of the Funds, to the extent of allocated units. It does not in any way confer any right whatsoever on you or on the Life Assured to share in our profits or surplus of the business in any manner whatsoever or make any claim in relation to our assets. All assets relating to the Fund shall be and shall remain in our absolute beneficial ownership and control. There is no trust created, whether express or implied, by us in respect of the investments in your favour or assignee or nominee of the policy or any other person.

5.9 Fund closure Although the Funds are open ended, we may, as per Board approved policy and subject to prior approval from the Regulator, completely close any of the Funds on the happening of any event, which in our sole opinion requires the said Fund to be closed. You shall be given at least three months' prior written notice of our intention to close any of the Funds completely or partially except in 'Force Majeure' conditions as mentioned in clause 6.5, where we may give a shorter notice. In case of complete closure of a Fund, on and from the date of such closure, we shall cease to issue and cancel units of the said Fund and cease to carry on activities in respect of the said Fund, except such acts as are required to complete the closure. In such an event if the units are not switched to another Fund by you, we will switch the said units to any other appropriate Fund with similar characteristics as per Board approved policy, with due weightage for the respective NAVs at the time of switching, subject to prior approval from the Regulator. However, no fee would be charged by us for switching to another Fund or exiting from the policy in the event of complete closure of Funds.

5.10 Foreclosure of the policy i. For Five Pay and Regular Pay policies, after five policy years have elapsed and all due premiums have been paid, if the Fund Value becomes nil, then the policy will terminate and no benefits will be payable. **ii.** For One Pay policies, after five policy years have elapsed and provided the monies are not in the DP Fund, if the Fund Value becomes nil, then the policy will terminate and no benefits will be payable. **iii.** On termination of the policy all rights, benefits and interests under the policy shall be extinguished. **iv.** A policy cannot be foreclosed before completion of five policy years.

5.11 Applicability of NAV i. The allocation and redemption of Units for various transactions will be at the NAV as described below:

Type of transaction	Applicable NAV (where transaction is received before cut-off time)
First premium deposit received by way of local cheque or pay order or demand drafts payable at par	NAV of the risk commencement date of the policy
First premium deposit received by way of outstation cheque or pay order or demand drafts	NAV of the risk commencement date of policy or date of realization of the amount by us, whichever is later
Renewal premiums received by way of direct debit, Electronic Clearing System (ECS), credit card, etc.	NAV of the date of our receipt of instruction or the due date, whichever is later
Renewal premiums received by way of local Cheque or pay order or demand draft payable at par	NAV of the date of our receipt of instrument or the due date, whichever is later
Renewal premiums received by way of outstation cheque or pay order or demand draft	NAV of the date of our receipt of instrument or the due date or date of realization of the amount by us, whichever is later
Partial withdrawal	NAV of the date of our receipt of the request
i. Free look cancellation	NAV of the date of our receipt of the request or intimation of claim (Intimation for the purpose of claim must be in writing. The free look cancellation request must be in writing or in the electronic mode or in any other manner as decided by us from time to time)
ii. Death claim	
Surrender after first five policy years	NAV of the date of our receipt of the request
Loyalty Addition	NAV of the date of allocation
Transfer to the Discontinued Policy Fund	NAV of the Date of Discontinuance

ii. Currently, the cut-off time is 3.00 p.m. The cut-off time may be changed as per the Regulator's prevailing guidelines. **iii.** If the transaction request is received before the cut off time, the NAV declared at close of business that day will be applicable. **iv.** If the transaction request is received after the cut-off time then the NAV of the next Valuation Date will be applicable. **v.** For all transactions on the last day of the financial year, the NAV of that day would be applicable. The cut-off time will not be applicable for such transactions. **vi.** The Units allocated will be reversed in case of non realization of the premium amount. **vii.** We will follow the norms stated above for any transactions, which are not specifically mentioned herein but involve Allocation and redemption of Units.

6. General Conditions

6.1 To whom are the benefits payable Benefits are payable to the Policyholder or to the assignee(s) where a valid assignment/ absolute assignment (in accordance with Section 38 of the Insurance Act, 1938) or endorsement has been recorded. In case of death of the Policyholder or assignee(s) as mentioned above, benefits are payable either to the nominee(s) where a valid nomination has been registered by the Company (in accordance with section 39 of the Insurance Act, 1938), or to the executors, administrators or other legal representatives who obtain representation to the estate of the Policyholder or to such person or persons as directed by a court of competent jurisdiction in India, limited at all times to the monies payable under this policy. We hereby agree to pay the appropriate benefits on proof: **i.** to our satisfaction of the benefits having become payable on the happening of an event as per the policy terms and conditions, **ii.** of the title of the said person or persons claiming payment, **iii.** of the correctness of the age of the Life Assured as stated in the proposal (if not previously admitted)

6.2 Death of the nominee In the event of death of the nominee before the death of the Life Assured, you have an option to nominate some other person.

6.3 Premium payment i. For Five Pay and Regular Pay options, modes of premium payment permitted are: Annual, half-yearly or monthly. **ii.** You are required to pay premiums on the due dates and for the amount mentioned in the policy certificate. **iii.** For Five Pay and Regular Pay options, collection of advance premium shall only be allowed in the following cases: a) Where the premium is collected within the same financial year. b) The premium so collected in advance shall only be adjusted on the due date of the premium. **iv.** For Five Pay and Regular Pay options, the grace period for payment of premium is 15 days for monthly mode of premium payment and 30 days for other frequencies of premium payment. **v.** You are required to pay premiums for the entire premium payment term. **vi.** We are not under any obligation to remind you about the premium due date, except as required by applicable regulations. **vii.** You may pay premium through any of the following modes: **a.** Cash **b.** Cheque **c.** Demand Draft **d.** Pay Order **e.** Banker's cheque **f.** Internet facility as approved by us from time to time **g.** Electronic Clearing System/ Direct Debit **h.** Credit or Debit cards held in your name

*Amount and modalities will be subject to our rules and relevant legislation or regulation

viii. Any payment made towards first or renewal premium is deemed to be received by us only when it is received at any of our branch offices or authorized collection points and after an official printed receipt is issued by us. **ix.** No person or individual or entity is authorized to collect cash or self cheque or bearer cheque on our behalf. **x.** Cheque or demand drafts must be drawn only in favour of ICICI Prudential Life Insurance Company Limited. **xi.** Please ensure that you mention the application number for the first premium deposit and the policy number for the renewal premiums on the cheque or demand draft. **xii.** Where premiums have been remitted otherwise than in cash, the application of the premiums received will be conditional on the realization of the proceeds of the instrument of payment, including electronic mode. **xiii.** If you suspend payment of premium for any reason whatsoever, we will not be held liable. In such an event, benefits, if any, will be available only in accordance with the policy terms and conditions. **xiv.** In case the payment made towards the first premium or renewal premium is not realized by us due to any reason whatsoever, we shall not be duty bound to intimate the same to you. In such cases, you shall be solely responsible for the verification of such realization and the consequences if the payment is not realized.

6.4 Legislative changes i. This policy, including the premiums and the benefits under the policy, will be subject to the taxes and other statutory levies as may be applicable from time to time. **ii.** You will be required to pay service tax, education cess or any other form of taxes or charges or levies as per the prevailing laws, regulations and other financial enactments as may exist from time to time, wherever applicable. **iii.** All benefits payable under the policy are subject to the tax laws and other financial enactments as they exist from time to time. **iv.** All provisions stated in this policy are subject to the current guidelines issued by the Regulator as on date. **v.** The policy terms and conditions may be altered based on any future legislative or regulatory changes.

6.5 Force Majeure Under 'Force Majeure' situations, we may, in the general interest of the holders of unit linked policies and keeping in view unforeseen circumstances or unusual market conditions, limit the total number of Units withdrawn on any day from each Fund. Withdrawals from each of the Company's Funds may be limited to 5% of the total number of Units then outstanding from each respective Fund. In exceptional circumstances, such as unusually high volume of sale of investments within a short period, exceptional redemption, market conditions or political or economic 'Force Majeure' conditions, we may defer the partial withdrawal of Units

and the surrender of the policy until such time as normality returns, based on the directions of the Regulator at that point in time. We reserve the right to value assets less frequently than daily under 'Force Majeure' conditions, where the value of the assets may be too uncertain. In such circumstances the extent of deferment will be as per the directions of the Regulator at that time. Force Majeure consists of: **i.** When one or more stock exchanges which provide a basis for valuation for a substantial portion of the assets of the Fund are closed other than for ordinary holidays **ii.** When, as a result of political, economic, monetary or any circumstances out of our control, the disposal of the assets of the unit Fund is not reasonable or would not reasonably be practicable without being detrimental to the interests of the remaining unit holders **iii.** During periods of extreme volatility of markets during which surrenders and switches would, in our opinion, be detrimental to the interests of the existing unit holders of the Fund **iv.** In the case of natural calamities, strikes, war, civil unrest, riots or bandhs **v.** In the event of any disaster that affects our normal functioning **vi.** If so directed by the Regulator

6.6 Age i. In case you have not provided proof of age of the Life Assured with the Proposal, you will furnish such proof of age of the Life Assured as is acceptable to us and have the age admitted. **ii.** In the event the age so admitted (the "Correct Age") during the policy term is found to be different from the age declared in the Proposal, without prejudice to our rights and remedies including those under the Insurance Act, 1938, we will take one of the following actions: **a.** If the correct age of the Life Assured makes him ineligible for this product, we will offer a suitable plan as per our underwriting norms. If you do not wish to opt for the alternative plan or if it is not possible for us to grant any other plan, the policy will stand cancelled from the date of issuance and the Fund Value less premium discontinuance charge, if any, will be returned and the policy will terminate thereafter. **b.** If the correct age of the Life Assured makes him eligible for this policy, the revised mortality charges as per the correct age will be recovered from the next policy anniversary date. There could be a revision in the Sum Assured also depending on the correct age of the Life Assured. The provisions of Section 45 of the Insurance Act, 1938 shall be applicable.

6.7 Nomination i. The Life Assured, where he is the holder of the policy, may, at any time before the maturity date of policy, nominate a recipient (under Section 39 of the Insurance Act, 1938) for the purpose of payment of the monies secured by the policy in the event of his death. **ii.** Where the nominee is a minor, the Life Assured may also appoint an appointee i.e. a person to receive the money during the minority of the nominee. **iii.** Any change of nomination, which may be effected before the maturity or termination of the policy shall also be communicated to us. **iv.** We do not express any opinion on the validity or legality of the nomination. **v.** Please refer to Section 39 of the Insurance Act, 1938 for complete details.

6.8 Assignment i. The first assignment can be made only by you. **ii.** An assignment of a policy can be made either by an endorsement upon the policy itself or by way of a separate instrument. In either case, it must be signed by the assignor specifically stating the fact of assignment and must be duly attested. **iii.** The assignment shall be effective as against us from and upon the service of a written notice upon us and we recording the assignment in its books. **iv.** Assignment will automatically cancel the nomination except where the assignment is in our favour. **v.** Assignment is not permitted where the policy is taken under the Married Women's Property Act, 1874. **vi.** We do not express any opinion on the validity or legality of the assignment. **vii.** Please refer to Section 38 of the Insurance Act, 1938 for complete details.

6.9 Suicide If the Life Assured, whether sane or insane, commits suicide for any reason whatsoever within one year of the date of issuance of the policy, the policy shall be void and only the Fund Value including Top-up Fund Value, if any, as available on the date of death of the Life Assured, will be payable. As such, in effect, no charges will apply after the date of death. If the Life Assured, whether sane or insane, commits suicide within one year from the date of revival, the policy shall be void and only the Fund Value including Top-up Fund Value, if any, as available on the date of death of the Life Assured will be payable. As such, in effect, no charges will apply after the date of death. If the Life Assured, whether sane or insane, commits suicide within one year from the effective date of any increase in the Sum Assured, then the amount of increase shall not be considered in the calculation of Death Benefit. The policy will terminate of the said payment and all rights, benefits and interests will stand extinguished

6.10 Policy Alterations Policy alterations would be allowed subject to the rules of the Company and the applicable guidelines at that point in time.

6.11 Incontestability a. Section 45 of the Insurance Act, 1938: "No policy of life insurance effected before the commencement of this Act shall after the expiry of two years from the date of commencement of this Act and no policy of life insurance effected after the coming into force of this Act shall, after the expiry of two years from the date on which it was effected, be called in question by an insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the insured, or in any other document leading to the issue of the policy, was inaccurate or false, unless the insurer shows that such statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the Policyholder and that the Policyholder knew at the time of making it that the statement was false or that it suppressed facts which were material to disclose: "Provided that nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no policy shall be deemed to be called in question

merely because the terms of the policy are adjusted on subsequent proof that the age of the life Insured was incorrectly stated in the proposal.” **b.** In case of fraud or misrepresentation, the policy shall be cancelled immediately by paying the surrender value, subject to the fraud or misrepresentation being established by the Company in accordance with Section 45 of the Insurance Act, 1938. **c.** We rely upon the information given by you in the proposal form and in any other document(s) submitted in support of the proposal form. We also rely upon your certification that the document(s) provided in support of the proposal form is or are genuine and bona fide. The policy is subject to the terms and conditions as mentioned in the policy document and is governed by the laws of India.

6.12 Communication address Our communication address is: Address **Customer Service Desk** ICICI Prudential Life Insurance Company Limited, Vinod Silk Mills Compound, Chakravarthi Ashok Nagar, Ashok Road, Kandivali (East), Mumbai- 400 101 **Facsimile** : 022 67100803 / 805 **E-mail**: life_line@iciciprulife.com Our website must be checked for updated contact details. Notices and instructions sent by us to the Policyholders will be deemed served seven days after posting or immediately upon receipt in the case of hand delivery, facsimile or e-mail. It is very important that you immediately inform us about any change in the address or the nominee particulars.

6.13 Payment of claim i. Before payment of any claim under the policy, we will require the following documents: **a.** Claimant’s Statement **b.** Original Policy document **c.** Death Certificate of the Life Assured issued by the local municipal authority and medical authority **d.** Any other documents or information as may be required by us for processing of the claim depending on the cause of the claim **ii.** In case the Claimant is unable to submit any of the above required documents, we may assist in procuring the documents on the claimant’s behalf. **iii.** Claim payments are made only in Indian rupees.

6.14 Electronic transactions All transactions carried out by you through Internet, electronic data interchange, call centres, telexservice operations (whether voice, video, data or combination thereof) or by means of electronic, computer, automated machines network or through other means of telecommunication will be valid and legally binding on you as well as on us. This will be subject to the relevant guidelines and terms and conditions as may be made applicable by us. We reserve the sole right to terminate, stop or do away with all or any of the said facilities without any prior intimation to you.

6.15 Jurisdiction I. The policy is subject to the terms and conditions as mentioned in the policy document and is governed by the laws of India. **II.** Only the Courts, Judicial, Quasi Judicial and Regulatory bodies created under laws or regulations prevailing in India for the time being in force will have the jurisdiction to consider or adjudicate disputes, if any, under this policy. **III.** All payments to or by us will be in accordance with the prevailing Exchange Control regulations and other relevant laws and regulations of India.

6.16 Customer Service i. For any clarification or assistance, you may contact our advisor or call our Customer Service Representative (between 9.00 a.m. to 9.00 p.m., Monday to Saturday; excluding national holidays) on the numbers mentioned on the reverse of the Policy Folder or on our website: www.iciciprulife.com. Alternatively you may communicate with us at the Customer Service Desk details mentioned earlier. Our website must be checked for updated contact details. **ii. Grievance Redressal Officer:** If you do not receive any resolution or the resolution provided is not satisfactory, you may get in touch with our designated Grievance Redressal Officer (GRO). For GRO contact details please refer to the “Grievance Redressal” section on www.iciciprulife.com. **iii. Senior Grievance Redressal Officer:** If you do not receive any resolution or the resolution provided by the GRO is not satisfactory, you may write to our Senior Grievance Redressal Officer (SGRO). For SGRO contact details please refer to the “Grievance Redressal” section on www.iciciprulife.com. **iv. Grievance Redressal Committee:** In the event that any complaint / grievance addressed to the SGRO is not resolved, you may escalate the same to the Grievance Redressal Committee at the address mentioned below: ICICI Prudential Life Insurance Company Limited, Vinod Silk Mills Compound, Chakravarthi Ashok Road, Ashok Nagar, Kandivali (East), Mumbai- 400 101.

6.17 Insurance Ombudsman: i. The Central Government has established an office of the Insurance Ombudsman for redressal of grievances with respect to life insurance policies. As per provision 13(3) of the Redressal of Public Grievances Rules 1998, the complaint to the Ombudsman can be made only if: **ii.** The grievance has been rejected by the Grievance Redressal Machinery of the Insurance Company **iii.** Within a period of one year from the date of rejection by the Insurance Company **iv.** In case you are not satisfied with the decision / resolution of the Company, you may approach the Insurance Ombudsman at the address given below if the grievance pertains to **a.** Any partial or total repudiation of claims or **b.** The premium paid or payable in terms of the policy **c.** Any claim related dispute on the legal construction of the policies in so far as such dispute relate to claims or **d.** Delay in settlement of claims **e.** Non-issue of policy document to customers after receipt of premiums **v.** The complaint to the office of the Insurance Ombudsman should be made in writing duly signed by the complainant (Policyholder) or by his legal heirs with full details of the complaint and the contact information of complainant. Given below are details of the ombudsman office considering address of the Policyholder mentioned in the application form. The Insurance Regulatory and Development Authority’s or the Company’s website must be checked for the updated contact details.

1. Ahmedabad Centre: Office of the Insurance Ombudsman, 2nd Floor, Ambica House, Nr. C.U.

Shah College, Ashram Road, AHMEDABAD-380 014. **Jurisdiction:** State of Gujarat, UT of Dadra & Nagar Haveli, Daman and Diu. Tel: 079- 27546840, Fax: 079-27546142, E-mail: ins.omb@rediffmail.com

2. Bhopal Centre: Office of the Insurance Ombudsman, Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel, Near New Market, BHOPAL (M.P.)-462 023. **Jurisdiction:** States of Madhya Pradesh and Chattisgarh. Tel: 0755-2569201, Fax: 0755-2769203, E-mail: bimalokpalbhopal@airtelmail.in

3. Bhubaneswar Centre: Office of the Insurance Ombudsman, 62, Forest Park, BHUBANESHWAR-751 009. **Jurisdiction:** State of Orissa. Tel: 0674-2596455, Fax: 0674-2596429, E-mail: ioobbsr@dataone.in

4. Chandigarh Centre: Office of the Insurance Ombudsman, S.C.O. No.101-103, 2nd Floor, Batra Building, Sector 17-D, CHANDIGARH-160 017. **Jurisdiction:** States of Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, UT of Chandigarh. Tel: 0172-2706468, Fax: 0172-2708274, E-mail: ombchd@yahoo.co.in

5. Chennai Centre: Office of the Insurance Ombudsman, Fathima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, CHENNAI-600 018. **Jurisdiction:** State of Tamil Nadu, UT-Pondicherry Town and Karaikal (which are part of UT of Pondicherry). Tel: 044-24333668 /5284, Fax: 044-24333664, E-mail: insombud@md4.vsnl.net.in

6. New Delhi Centre: Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Bldg., Asaf Ali Road, NEW DELHI-110 002. **Jurisdiction:** States of Delhi and Rajasthan. Tel: 011-23239633, Fax: 011-23230858, E-mail: iobdelraj@rediffmail.com

7. Guwahati Centre: Office of the Insurance Ombudsman, “Jeevan Nivesh”, 5th Floor, Near Panbazar Overbridge, S.S. Road, GUWAHATI-781 001 (ASSAM). **Jurisdiction:** States of Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura. Tel: 0361-2132204/5, Fax: 0361-2732937, E-mail: ombudsmanghy@rediffmail.com

8. Hyderabad Centre: Office of the Insurance Ombudsman, 6-2-46, 1st Floor, Moin Court, A.C. Guards, Lakdi-Ka-Pool, HYDERABAD-500 004. **Jurisdiction:** States of Andhra Pradesh, Karnataka and UT of Yanam – a part of UT of Pondicherry. Tel: 040-65504123, Fax: 040-23376599, E-mail: insombudhyd@gmail.com

9. Kochi Centre: Office of the Insurance Ombudsman, 2nd Floor, CC 27/2603, Pulinat Bldg., Opp. Cochin Shipyard, M.G. Road, ERNAKULAM-682 015. **Jurisdiction:** State of Kerala, UT of (a) Lakshadweep, (b) Mahe – a part of UT of Pondicherry. Tel: 0484-2358759, Fax: 0484-2359336, E-mail: ikochi@asianetindia.com

10. Kolkata Centre: Office of the Insurance Ombudsman, 4th Floor, Hindusthan Bldg. Annexe, 4, C.R.Avenue, Kolkata – 700 072. **Jurisdiction:** States of West Bengal, Bihar, Jharkhand and UT of Andaman & Nicobar Islands, Sikkim. Tel: 033-22124346/(40), Fax: 033-22124341, E-mail: ioombbsbpa@bsnl.in

11. Lucknow Centre: Office of the Insurance Ombudsman, Jeevan Bhawan, Phase-2, 6th Floor, Nawal Kishore Road, Hazratganj, LUCKNOW-226 001. **Jurisdiction:** State of Uttar Pradesh and Uttaranchal. Tel: 0522 - 22313311, Fax: 0522 - 2231310, E-mail: insombudsman@rediffmail.com

12. Mumbai Centre: Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S.V. Road, Santacruz(W), MUMBAI-400 054. **Jurisdiction:** States of Maharashtra and Goa. Tel: 022-26106928, Fax: 022-26106052, E-mail: ombudsmanmumbai@gmail.com

Policy Certificate, terms and conditions of the policy and all the endorsements by the Company, if any, will form an integral part of this contract and will be binding on the parties (Ver UA1: 1)

7. Annexure

7.1 Annexure I - Definitions In the policy document, unless the context otherwise requires: **a. Allocation** is attachment of Units to your policy at the applicable NAV. **b. Fund** is the pool of assets hypothecated to the unit-linked liabilities and invested to achieve the Fund’s objective. The price of each Unit in a Fund depends on how the investments in the Fund perform. The Fund is managed by the Company. **c. Fund Value** is the value obtained by multiplying the number of Units allocated to your policy by their corresponding NAVs. **d. Life Assured** is the person on whose life the policy contract has been issued. **e. Net Asset Value (NAV)** is the price of the Unit calculated in Rupees. **f. Policyholder** is the owner of the policy at any point of time. **g. Regulator** is the authority that has regulatory jurisdiction and powers over the Company. **h. Unit** is a portion or a part of the Fund.

7.2 Annexure II - Revision of Charges We reserve the right to revise the following charges at any time during the term of the Policy. Any revision will apply with prospective effect and will be subject to prior approval from the Regulator and if so permitted by the then prevailing rules, after giving a notice to the policyholders. The following limits are applicable: • The Fund Management Charges may be increased up to the maximum allowable as per applicable regulation. • The Policy Administration Charge may be increased to a maximum of 1.50% of premium per month subject to the maximum permitted by IRDA, currently a maximum of ₹ 6000 p.a. applies. If you do not agree with an increase, you shall be allowed to cancel the units in the policy at the then prevailing NAV and terminate the Policy. The Premium Allocation Charges, Discontinuance Charges and Mortality Charges are guaranteed for the term of the policy.

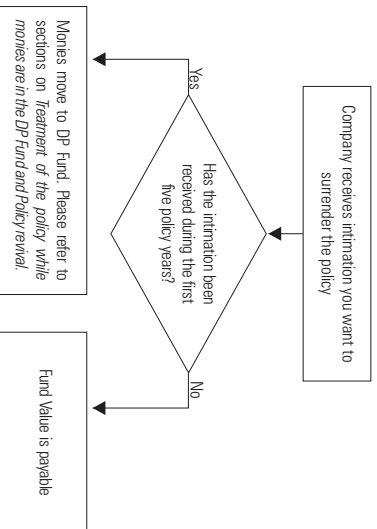
7.3 Annexure III - Mortality Charges: Standard Mortality Charges per thousand Sum at Risk

Age last birthday	Sum Assured < 1,000,000	Sum Assured >= 1,000,000 < 5,000,000	Sum Assured >= 5,000,000
0	4.98	4.12	3.43
1	3.75	3.10	2.58
2	2.83	2.34	1.95
3	2.14	1.77	1.47
4	1.62	1.34	1.12
5	1.24	1.03	0.86
6	0.97	0.81	0.67
7	0.79	0.65	0.55
8	0.68	0.56	0.47
9	0.63	0.53	0.44
10	0.64	0.53	0.44
11	0.69	0.57	0.47
12	0.76	0.63	0.52
13	0.85	0.70	0.59
14	0.94	0.78	0.65
15	1.04	0.86	0.72
16	1.12	0.93	0.78
17	1.20	0.99	0.83
18	1.26	1.05	0.87
19	1.32	1.09	0.91
20	1.36	1.12	0.94
21	1.39	1.15	0.96
22	1.41	1.17	0.97
23	1.43	1.18	0.98
24	1.44	1.19	0.99
25	1.45	1.20	1.00
26	1.47	1.22	1.02
27	1.49	1.24	1.03
28	1.52	1.26	1.05
29	1.56	1.29	1.08
30	1.59	1.31	1.09
31	1.61	1.32	1.09
32	1.67	1.38	1.14
33	1.76	1.44	1.19
34	1.86	1.53	1.26
35	1.97	1.62	1.34
36	2.11	1.73	1.43
37	2.26	1.86	1.53
38	2.44	2.00	1.66
39	2.65	2.17	1.79
40	2.72	2.23	1.86

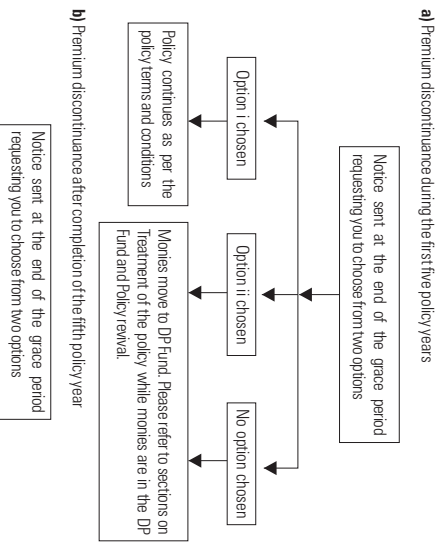
Age last birthday	Sum Assured < 1,000,000	Sum Assured >= 1,000,000 < 5,000,000	Sum Assured >= 5,000,000
41	2.78	2.30	1.92
42	2.85	2.36	1.99
43	3.16	2.61	2.20
44	3.51	2.90	2.44
45	3.74	3.06	2.55
46	4.17	3.41	2.84
47	4.66	3.81	3.17
48	5.20	4.25	3.54
49	5.77	4.72	3.93
50	5.81	4.93	4.06
51	6.39	5.43	4.47
52	7.00	5.95	4.89
53	7.63	6.48	5.33
54	8.29	7.04	5.79
55	8.97	7.61	6.26
56	9.68	8.22	6.76
57	10.44	8.86	7.29
58	11.25	9.55	7.85
59	12.13	10.29	8.46
60	13.98	11.71	9.72
61	15.82	13.13	10.97
62	17.67	14.55	12.23
63	19.17	15.78	13.26
64	20.82	17.14	14.40
65	23.67	19.64	15.66
66	25.78	21.39	17.04
67	28.11	23.32	18.57
68	30.68	25.44	20.25
69	33.50	27.76	22.09
70	39.46	32.45	26.16
71	45.42	37.13	30.23
72	51.38	41.82	34.30
73	56.22	45.72	37.47
74	61.53	49.99	40.84
75	72.17	59.23	48.10
76	82.80	69.46	55.26
77	93.44	77.70	62.42
78	102.51	85.13	68.29
79	112.53	93.31	74.74
80	123.60	102.31	81.82

7.4 Annexure IV - Flow charts for non- forfeiture benefits

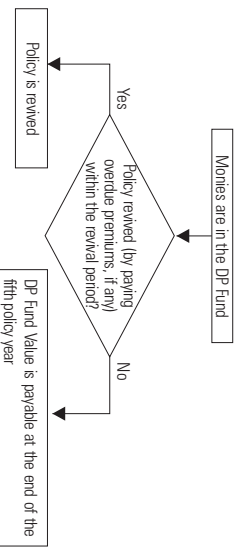
1. Surrender



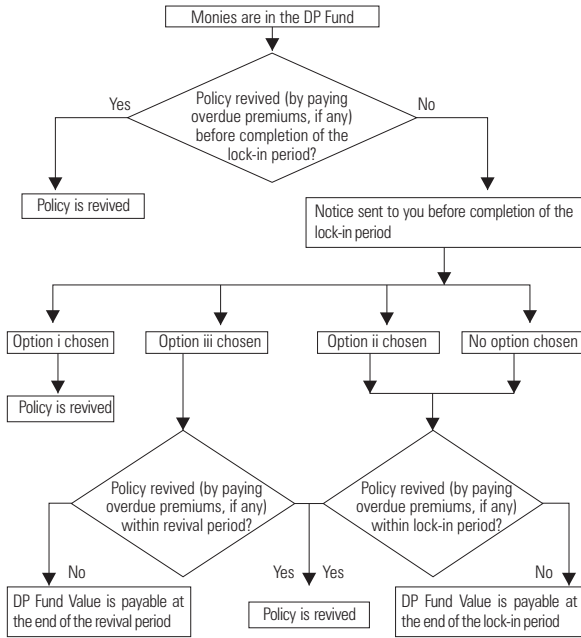
2. Premium Discontinuance



3. Treatment of the policy while monies are in the DP Fund
 a. If the two year revival period is complete before the end of the fifth policy year



b. If the two year revival period is not complete before the end of the fifth policy year



7.5 Annexure V – Rider Benefit(s) applicable if opted for

Income Benefit Rider: Whilst the Policy is in force for the full Sum Assured, if the Life Assured dies before the Policy Anniversary on which his age nearer birthday is 65 then commencing from the Policy Anniversary immediately following the death of the Life Assured and on each Policy Anniversary thereafter a sum amounting to 10% of the cover under this rider benefit shall be paid, the last installment being payable on the Date of Maturity. If the Life Assured commits suicide whether sane or insane, within one year from the date of issue of this Policy, this cover shall be void.

7.6 Annexure VI – Maximum Sum Assured multiples

Age at entry	Base plan only	Base plan + IBR
Upto 17	10	-
18-25	40	30
26-30	40	30
31-35	15	15
36-40	15	15
41-43	15	15
44-50	10	10
51-55	10	10
56-60	10	-
61-65	10	-
66-69	7	-

Notes: • The above multiples are applicable for Five Pay and Regular Pay premium payment options only. • The above multiples are applicable for a standard life only. • Rider premiums will be levied by redemption of units from the Fund Value.